

CASE NO.:
Appeal (crl.) 124 of 2008

PETITIONER:
BISHWANATH SAO AND ANR

RESPONDENT:
STATE OF BIHAR

DATE OF JUDGMENT: 18/01/2008

BENCH:
S.B. SINHA & V.S. SIRPURKAR

JUDGMENT:
JUDGMENT
O R D E R

CRIMINAL APPEAL NO. 124 OF 2008
[Arising out of SLP(Crl.) No. 6979/2007]

Leave granted.

Having heard the learned counsel for the parties and keeping in view the fact that the appellants are already in jail for a period of about 10 months, they are directed to be released on bail on furnishing bail bonds of Rs. 10,000/- each with two sureties for the like amount, to the satisfaction of the Trial Court.

The appeal is allowed with the aforementioned direction.